

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN. NO. O.A. 754/87.

DATE OF DECISION: 29.9.1992

Shri Liak Ram.

... Petitioner.

Versus

Union of India & Ors.

... Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

... None.

For the Respondents.

... Shri O.N. Trishal,
Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

The grievance of the petitioner is in regard to the adverse remark contained in the Confidential Report for the period from 1.4.85 to 3.11.85 produced as per Annexure 'B'. The only adverse remark reads:

"During the period under report this officer was formally conveyed extreme displeasure for his dereliction to duty. His work and conduct were found to be fairly satisfactory".

This is only recording/conveying extreme displeasure for his dereliction to duty. The representation made against the same has been considered and rejected. The petitioner was not present when the case was taken up and, therefore, we have perused the record and heard the learned counsel for the respondents. We do not see any ground to interfere with the adverse remark. It was submitted that the petitioner having retired from service, he may not be interested in pursuing these

proceedings. In this background, this petition fails and is dismissed. No costs.

SRD
290992

Dulayh
(I.K. RASGOTRA)
MEMBER(A)

Malimath
(V.S. MALIMATH)
CHAIRMAN